

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH**

**NEW DELHI**

**CAA- 13(ND)2018**

**CONNECTED WITH CA (CAA)-137(ND)/2017**

**Coram: SHRI R.VARADHARAJAN, MEMBER (JUDICIAL)**

**In the matter of:**

**SECTIONS 230 to 232 OF THE COMPANIES ACT, 2013**

**AND**

**IN THE MATTER OF SCHEME OF AMALGAMATION**

**BETWEEN**

**M/S GIRJA SHANKAR AGROCHEM PRIVATE LIMITED**

**(First Petitioner/Transferor Company)**

**WITH**

**ANURATI BUILDCON PRIVATE LIMITED**

**(Second Petitioner/ Transferee Company)**

**AND**

**Their respective Shareholders and Creditors**

**MEMO OF PARTIES**

**M/s. GIRJA SHANKAR AGROCHEM PRIVATE LIMITED**

Company Incorporated under Companies Act 1956

Having its registered office at:

L-2-F, Sheikh Sarai

New Delhi - 110017.

..... TRANSFEROR COMPANY/ FIRST PETITIONER

**ANURATI BUILDCON PRIVATE LIMITED**

Company Incorporated under Companies Act 1956

Having its registered office at:

Flat No. 412, Naurang House, 21, K.G. Marg,

New Delhi - 110025.

..... TRANSFEREE COMPANY/ SECOND PETITIONER

**For the Applicants:**

**Mr. Manoj Kumar Garg, Advocate**

**Mr. Siddhartha Patra, Advocate**

**Mr. Achint Gupta, Advocate**

**ORDER**

**DELIVERED ON: 28/02/2018**

1. This Company Petition filed by the Petitioners is coming before us for admission and for fixing a date of hearing of the main Company Petition as well as for a direction in relation to publication in press to be effected and notices to be issued to the authorities concerned in relation to date of hearing of the Petition and calling for the objections, if any, to the Composite Scheme of Arrangement by way of Amalgamation (hereinafter for brevity referred to as "SCHEME") contemplated between the Petitioner Companies. From the records, it is seen that the First Motion seeking directions for dispensing the meeting of the Equity Shareholders, secured and unsecured creditors was filed before this Tribunal vide CA (CAA)-137(ND)/2017 and based on such joint application moved under Sections 230-232 of the Companies Act, 2013, directions were issued by this Tribunal, wherein the meeting of the Equity Shareholders, secured and unsecured creditors of the petitioner companies were dispensed with vide order dated 19.01.2018 as consents from them had been obtained by the Petitioner Companies for the approval of the Scheme or there being none which obviates the necessity of convening of a meeting.
  
2. Subsequent to the order, now this petition on second motion filed on 24.01.2018 is coming up before us for fixing a date of hearing as well as for other consequential directions in terms of provisions of Sections 230 to 232 of Companies Act, 2013 read with Rule 16 of the Companies (Compromise, Arrangements and Amalgamation) Rules,



2016, brought into effect and on and from 15.12.2016 and it is now hereby ordered as follows:-

- (i) The date of hearing of the Joint Petition filed by the Petitioners for the sanction of the Scheme is fixed on **7<sup>th</sup> May, 2018**.
- (ii) Notice of the hearing shall be advertised in the newspapers namely, The "Business Standard" (English, Delhi edition) and "Jansatta" (Hindi, Delhi edition) not less than 10 days before the aforesaid date fixed for hearing.
- (iii) In addition to the above public notice, each of the Petitioners shall serve the notice of the Petition on the following Authorities namely, (a) Central Government through the office of the Regional Director (Northern Region), Ministry of Corporate Affairs (b) Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs (c) the Income Tax Department of the office having jurisdiction over the respective companies indicating specifically their PAN No's in the communication (d) Official Liquidator and sectoral regulators, if any, who may govern the working of the respective companies involved in the Scheme atleast 30 days before the date fixed for hearing of the above Petition.

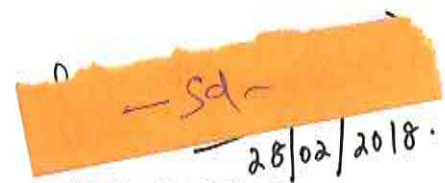


- (iv) The petitioners vide affidavit dated 5<sup>th</sup> February, 2018 have stated that they are not governed by any Sectoral Regulatory Authorities and the same is taken on record.
- (v) Further, notice shall also be served to Objector(s) or to their representative, if any, as contemplated under Sub-Section (4) of Section 230 of the Act who may have made representation and who have desired to be heard in their representation along with a copy of the Petition and the Annexures filed therewith atleast 15 days before the date fixed for hearing.
- (vi) Both the Petitioners shall atleast 7 days before the date of hearing of the Petition file an affidavit of service in relation to paper publication effected as well as service of notices on the Authorities specified above.
- (vii) Objections, if any, to the Scheme contemplated by the authorities to whom notice has been given on or before the date of hearing fixed herein may be filed, failing which it will be considered that there is no objection to the approval of the Scheme on the part of the authorities by this Tribunal and subject to other condition being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed thereunder.
- (viii) The Petitioner Companies shall individually comply with proviso to sub section (3) of Section 232 or proviso to sub section (7) of Section 230, as may be



applicable under the circumstances on or before the date fixed for hearing by filing the certificate of Company's auditor.

- (ix) The next date of hearing of the Petition shall be on **7<sup>th</sup> May, 2018** for the consideration of the approval of the Scheme of Amalgamation as contemplated between the Petitioner Companies.

  
— Sd —  
28/02/2018.  
**(R.VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

**U.D Mehta/M**  
**28.02.2018**